

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**1249/252/ND/2018**

**IN THE MATTER OF:**

**Income Tax Officer (M/s. Ashita Engineering Pvt. Ltd.) ...PETITIONER**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252 of IBC**

**Order delivered on 17.10.2019**

**Coram:**

**JUSTICE (RETD.) RAJESH DAYAL KHARE, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Kapil Bahl, Advocate  
Ms. Bhawna Singh and  
Ms. Lakshmi Gurung Sr, St.  
Counsel**

**For the Respondent/ Corporate-debtor : Mrs. Sweety Khattar Kumar,  
AROC for ROC**

**ORDER**

Learned counsel for the Income Tax Department prays for short adjournment for taking instruction for withdrawal of the petition. Put up on 29.11.2019. AROC is present.



**(V.K. Subburaj)  
Member (T)**



**(Rajesh Dayal Khare)  
Member (J)**

(Varinder Kumar)